

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, LUDHIANA
ORDER

As norms with regards to social distancing are not being followed by the Advocate while filing of cases at counter designated for filing of cases U/s 138 Negotiable Instrument Act 1881; In compliance of the directions of Hon'ble Punjab and Haryana High Court, Chandigarh and to avoid overcrowding so as to contain the spread of Covid-19, it is hereby ordered that from tomorrow onwards filing of the cases U/s 138 Negotiable Instrument Act 1881 will be allowed only against the token issued between 2 p.m. to 4 p.m., starting for today, for filing of cases on next day, as per following schedule:

Sr. No.	Token Number	Timing
1	1-10	11 a.m. to 11.30 a.m.
2	11-20	11.30 a.m. to 12 p.m.
3	21-30	12 p.m. to 12.30 p.m.
4	31-40	12.30 p.m. to 1 p.m.
5	41-50	1.30 p.m. to 2 p.m.

It is made clear that token should be taken only for the filing of cases related to police stations allowed in the duty roster for that day. Token obtained for other Police Stations shall be invalid. Further condition with regard to filing of number of cases by a single advocate will remain same as mentioned in this office order bearing no.1768/G dated 11.06.2020.

June 19, 2020

Sd/-
District & Sessions Judge,
Ludhiana

Endst.1833/G Dated 19.06.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official website

Sd/-
District & Sessions Judge,
Ludhiana